GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING) LOK SABHA UNSTARRED QUESTION NO. 2918 (TO BE ANSWERED ON 11.05.2016)

INFORMATION ON WEBSITE

2918. SHRI PRABHAKAR REDDY KOTHA: SHRI GUTHA SUKENDER REDDY:

Will the PRIME MINISTER be pleased to state:

- (a) whether various Ministries/ Departments and public authorities are not uploading mandatory information on their websites;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the remedial measures taken/being taken by the Government to make Ministries/Government departments and public authorities to disclose the mandatory information on their websites?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Ministerøs Office. (DR. JITENDRA SINGH)

(a) to (c): All Public Authorities have to provide disclosure as mandated under Section 4 of RTI Act. As per the Annual Report of the Central Information Commission (CIC) for 2014-15, out of 1528 registered Public Authorities who have submitted RTI returns to CIC, 1170 Public Authorities have uploaded RTI Manuals/Disclosures and 722 have updated the RTI Manuals/Disclosures.

With a view to maximize suo-motu disclosure by public authorities, Government has issued guidelines to all the Ministries/Departments of Govt. of India on 15.4.2013. Government has further issued O.M. dated 29.06.2015 ensuring compliance to the recommended measures for strengthening implementation of Section 4 of RTI Act, by all public authorities. Another O.M. dated 9.7.2015 has been issued for appointment of a nodal officer of the rank of Joint Secretary for implementation of Section 4 of RTI Act.

The CIC has provided web based software known as RTI Annual Information System for uploading annual return online at URL <u>http://rtiaar.nic/rtiar09/login.asp</u>.

The CIC has, from time to time, issued letters to various defaulting Public Authorities for submission of quarterly returns.
